

IN THE COURT OF MS. KIRAN BANSAL, SPECIAL JUDGE (PC ACT) (ACB-01), RADC, NEW DELHI.

State Vs Devendra Kumar

CC No. : 16/19

FIR No. : 977/2014

PS : Kalkaji

U/s : 7/13 POC Act

06.06.2020

The matter is taken up today in view of Order dated 03.06.2020 through video conferencing using CISCO WEBEX.

Present : Sh. Jagdambika Pandey, Ld. Addl. PP for the State through Cisco Webex.
Accused Devendra Kumar through Cisco Webex.
Sh. Raj Kamal Arya, Ld. Counsel for accused through Cisco Webex.

Vide separate judgment announced through Video Conference using CISCO WEBEX, accused Devendra Kumar is acquitted of the offences punishable under Section 7 & 13(1)(d) read with section 13(2) of The Prevention of Corruption Act. His bail bond is cancelled, and surety discharged.

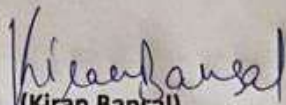
The accused is directed to furnish bail bond with surety under section 437A Cr.PC.

Ld. Counsel for the accused submitted that he is unable to furnish bail bond under section 437A Cr.P.C. due to prevailing COVID-19 Pandemic and requested that the accused may be released on the previous bail bond furnished by accused, till the Lockdown ends and court resumes its work.

Heard. Request allowed. Accused is directed to furnish fresh bail bond and surety bond after the court resumes its work after end of lockdown due to COVID-19.

A copy of order be sent to Computer Branch for uploading the order on website.

File be consigned to record room.


(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
06.06.2020